

DIVISION BENCH
COURT - I

P-106

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/3(KB)2023
IA(I.B.C)/525(KB)2024

**CORAM: 1. HON'BLE MEMBER(J), SHRI ROHIT KAPOOR
2. HON'BLE MEMBER(T), SHRI BALRAJ JOSHI**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 08TH APRIL 2024

IN THE MATTER OF	INDIAN BANK VS HRITHIK BANSAL
UNDER SECTION	SECTION 95(1)

Appearances (via video conferencing/physically)

For Financial Creditor

Mr. Santosh Kumar Ray, Adv.

Ms. Rituparna Sanyal, Adv.

Ms. Zeba Khan, Adv.

Ms. Muskan Saha, Adv.

For the Personal Guarantor

Ms. Debaleena Ganguly, Adv.

ORDER

1. Ld. Counsel for the Financial Creditor present. Ld. Counsel for the Personal Guarantor present.
2. Ten days time is allowed to the Personal Guarantor for filing its response to the report of RP.
3. Post the matter on **20.05.2024**.

Balraj Joshi
Member (Technical)

Rohit Kapoor
Member (Judicial)